

This would also enable effective inter-connection between the Earth Station at Arvi near Bombay and the proposed Earth Station near Colombo.

**Financial assistance to Karnataka for Power Projects**

5540. SHRI G. Y. KRISHNAN: Will the Minister of ENERGY be pleased to state:

(a) the names of the power projects for Karnataka under consideration by the Central Government;

(b) the amount of financial assistance given to Karnataka Government during the last two years as against the amount sought by that Government; and

(c) the amount of assistance proposed to be given to Karnataka during the current financial year?

THE DEPUTY MINISTER IN THE MINISTRY OF ENERGY (PROF. SIDDHESHWAR PRASAD): (a) The names of the power projects for Karnataka under consideration of the Central Government are:—

1. Varahi H. E. Project  $2 \times 115$  MW
2. Bedthi H. E. Project  $2 \times 105$  MW
3. Kalinadi H. E. stage II  $2 \times 25$  MW +  
3 32 MW  
+  $2 \times 35$  MW
4. Sharavathi Tail race  $6 \times 40$  MW
5. Chakra Diversion Schemes Energy only

(b) Financial assistance provided during the years 1973-74 and 1974-75 and the amount sought for by Karnataka Government are given in the table below —

	1973-74		1974-75	
	Amount given	Amount sought for by state Govt.	Amount given	Amount sought for by state Govt.
	1	2	3	4
Central Assistance provided in the form of Block Loans and grants for the State Plan	35.46	43.36	35.46	64.00
Special Plan accommodation provided for the State Plan	9.46	9.46	Nil	Nil
Non-Plan loans provided for Kalinadi Hydro Electric Project	14.89	25.00	Nil	25.00
Total :	59.81	77.82	35.46	89.00

(c) Central assistance for the current financial year 1975-76 is yet to be finalised.

**Training in Safety for Scientists and Operators of Bhabha Atomic Research Centre**

5541. SHRI D. B. CHANDRA GOWDA: Will the Minister of ATOMIC ENERGY be pleased to state:

(a) whether any demand has been made by the Bhabha Atomic Research Centre that an integrated programme

of training in safety for Scientists as well as operators is essential; and

(b) if so, the reaction of Government thereto?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF ELECTRONICS, MINISTER OF SPACE, MINISTER OF PLANNING AND MINISTER OF SCIENCE AND TECHNOLOGY (SHRIMATI INDIRA GANDHI): (a) and (b). No such demand has been made. However, the training of scientists and technical staff in

safety is based on the requirements of reactor operations. The training programme has been modified from time to time in the light of experience gained.

#### **Raising of a new Flag in Panaji**

5542. SHRI P. M. MEHTA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a new bicoloured flag was ceremoniously raised and unfurled at the office of the Inspector General of Police and several other police stations in Panaji on 14th March, 1975;

(b) whether national flag was being used by the police till 13th March, 1975;

(c) if so, whether this is the third State/Union territory that national flag was changed in India;

(d) whether some more States have sought such permission;

(e) if so, the reaction of Union Government; and

(f) what is the constitutional position in regard to this and whether any constitutional amendment is being proposed in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) Yes, Sir.

(b) Yes, Sir.

(c) to (f). According to the Flag Code, the National Flag should be flown only on important public buildings. In view of the general policy to restrict display of the National Flag, it was clarified to the States in 1958 that the National Flag need not be flown on the office of the State Inspector General of Police. On receipt of some queries, the position was reiterated in January, 1975 and state Government/Union Territories were advised to discontinue the display of the National Flag on the offices of the Inspector General of Police.

In accordance with the instructions issued by the Central Government, the Governments of Tamil Nadu, Administration of Goa, Daman and Diu have recently discontinued flying of the National Flag on the offices of the Inspectors General of Police. The Police Flag is now flown on these offices.

No Constitutional point is involved in flying of the Police Flag on the offices of the Inspectors General of Police.

#### **Assam-Arunachal Pradesh Boundary**

5543. SHRI BISWANARAYAN SHASTRI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether boundary between Assam and Arunachal Pradesh has been demarcated concerning the district of Lakhimpur with Arunachal Pradesh;

(b) if not, when it will be completed; and

(c) whether the dispute between the States, if any, has been settled?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) to (c). The programme for demarcation of Assam-Arunachal Pradesh boundary is settled mutually between the State Government of Assam and the Union Territory Administration of Arunachal Pradesh in consultation with the Survey of India. According to information available with the Government of India, a portion of boundary along Lakhimpur District of Assam and Arunachal Pradesh has been demarcated. According to the existing timetable, priority has been given to the boundary between Tirap District of Arunachal Pradesh and Assam and the work is in progress in that sector. The officials of the State Government, Union Territory and the Survey of India have been meeting periodically to resolve problems relating to demarcation of the boundary.